FORM 26 (See rule 4A)



Affidavit to be filed by the candidate along with nomination paper before the returning officer for election to BIHAR LEGISLATIVE ASSEMBLY (Name of the House) from 143, TEGHRA Assembly constituency (Name of the constituency).

PART - A

- BIRENDRA KUMAR ** Son/-daughter/wife of SHRI RAM BALAK MAHTO , Aged 62 years, resident of RAJENDRA NAGAR, P. S. KADAMKUAN, PATNA 800 003. (Mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-
 - I am a candidate set up by RASHTRIYA JANATA DAL (** name of the political party)/**am contesting as an Independent candidate.
 (**strike out whichever is not applicable)
 - (2) My name is enrolled in 183, KUMHRAR GENERAL, Bihar (name of the constituency and the State), at Serial No. 641 in Part no. 46.
 - (3) My contact telephone numbers(s) is /are 0612-2673617 and my e-mail id (if any) is Nil.
 - (4) Details of Permanent Account Number(PAN) and status of filing of Income Tax return:-

SI. No.	Name	PAN	The financial year for which the last Income- tax return has been filed	Total income shown in Income-tax return(in Rupees)
1.	BIRENDRA KUMAR	AEAPKS511N	F.Y - 2014-2015	Rs. 30,07,856/-
2.	JAYSHREE	ACCPJ0012D	F.Y - 2014-2015	Rs. 15,76,275/-
3.	BIRENDRA KUMAR HUF	AAGHB6513B	F.Y - 2014-2015	Rs. 4,08,110/-

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(5) I am/am not accused of any offence(s) punishable with imprisonment for two years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction.

If the deponent is accused of any such offence(s) he shall furnish the following information:- N.A

(i) The following case (s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more:-

(a)	Case/First Information Report No./Nos. together with complete details of concerned Police Station/District/State	Nil
(b)	Section(s) of the concerned Act(s) and short description of the offence(s) for which charged.	Not :
(c)	Name of the Court, Case No. and date of order taking cognizance:	Nil
(d)	Court(s) which framed the charge(s)	N.A
(e)	Date(s) on which the charge(s) was/were framed	Nii
(f)	Whether all or any of the proceedings(s) have been stayed by any Court(s) of competent jurisdiction	N.A

(ii) The following case(s) is/are pending against me in which cognizance has been by the court[other than the cases mentioned in item (i) above]:-

(a)	Name of the Court, Case No. and date of order taking cognizance:	Nil
(b)	The details of cases where the court has taken cognizance, section(s) of the Act(s) and description of the offence(s) for which cognizance taken	Nill
(C)	Details of Appeal(s) / Application(s) for revision (if any) filed against the above order(s)	N.A

 I have been/have not been convicted of an offence(s) [other than any offence(s) referred to in sub-section (1) or sub –section (2), or covered in sub-section (3), of section 8 of the Representation of the People Act, 1951 (43 of 1951)] and sentenced to imprisonment for one year or more. N.A.

If the deponent is convicted and punished as aforesaid, he shall furnish the following information: N.A.

In the following cases, I have been convicted and sentenced to imprisonment by a court of law:

(a)	The details of cases, Section(s) of the concerned Act(s) and description of the offence(s) for which convicted	N.A.
(b)	Name of the Court, Case No. and date of order(s):	N.A
(c)	Punishment imposed	N.A
(d)	Whether any appeal was/has been filed against the conviction order. If so, details and the present status of the appeal:	N.A

Mr.

7. That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in join name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given.

Note: 3. Value of Bond/Share Debentures as per current market value in Stock exchange in respect of listed companies and per books in case of non-listed companies should be given.

Note: 4. Dependent here has the same meaning as assigned in Explanation (v) under section 75A of the Representation of the People Act, 1951.

Note: 5 Details including amount is to be given separately in respect of each investment

SI. No.	Description	Self BIRENDRA KUMAR	Spouse JAYSHREE	Dependent -	Dependent -2
(i)	Cash in hand	Rs. 2,00,000/- (Approx.) As on 31.03.2016	Rs. 1,25,000/- (Approx.) As on 31.03.2016	Nil	Nil
(ii)	Detail of deposit in Bank accounts(FDRs. Term Deposits and all other types of deposits including saving accounts). Deposits with Financial Institutions, non-Banking Financial Companies and cooperative societies and the amount in each such deposit	As per Para II of	Annexure 1 Attached	herewith.	
(iii)	Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the amount	As per Para III of	Annexure 1 Attached	herewith .	
(iv)	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in post office or Insurance Company and the amount	As per Para IV of	Annexure 1 Attached	herewith.	
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables	As per Para V of A	Annexure 1 Attached	herewith.	

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	from debtors and the amount				
(vi)	Motor Vehicles/ Aircrafts/Yachts/Ships (Details of Make, registration number etc. year of purchase and amount)	As per Para VI o	of Annexure 1 Atta	ached herewith.	
(vii)	Jewellery, bullion and valuable thing(s) (given details of weight and value)	As per Para VII	of Annexure 1 Att	ached herewith	
(viii)	Any other assets such as value of claims/interest	As per Para VIII of Annexure 1 Attached herewith.			
(ix)	Gross Total Value	Rs. 8,02,55,685.97	Rs. 78,21,657.91	NII	Nil

B. Details of Immovable Assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format.

SI. No	Description	Self BIRENDRA KUMAR	Spouse JAYSHREE	Dependent - 1	Dependent -2		
(i)	Agricultural Land Location(s) Survey number(s)	s) Survey					
	Area (total measurement in acres)	As per Para I of Annexure 2 Attached herewith.					
	Whether inherited property (Yes/No)						
	Date of purchase in case of self-acquired property						
	Cost of Land(in case of purchase at the time of purchase						
	Any investment on the land by way of development construction etc.						
	Approximate current market value						
(ii)	Non- Agricultural Land: Location(s) Survey number(s)	As per Para II of Annexure 2 Attached herewith.					
	Area (total measurement in sq.ft.)						
	Whether inherited property (Yes/No)						
	Cost of Land(in case of purchase at the time of purchase						
	Any investment on the land by way of						

for

	development, construction ect.						
	Approximate current market value						
(iii)	Commercial Buildings (including apartments) - Location(s) - Survey number(s)						
	Area (total measurement in sq. ft.)						
	Built-up Area (total measurement in sq. ft.)						
	Whether inherited property (Yes/No)	As per Para III of Annexure 2 Attached herewith.					
	Date of purchase in case of self-acquired property						
	Cost of property (in case of purchase) at the time of purchase						
	Any investment on the property by way of development, construction ect.						
	Approximate current market value						
(iv)	Residential Buildings (including apartments) -Location(s)	111234					
	-Survey number(s)						
	Area (total measurement in sq. ft.)	As per Para IV of	Annexure 2 Attach	ed herewith.			
	Built-up Area (total measurement in sq. ft.) Whether inherited						
	property (Yes/No) Date of purchase in case						
	of self-acquired property Cost of property (in case of purchase) at the time of purchase						
	Any investment on the property by way of development, construction ect.						
	Approximate current market value.	27					
(v)	Other (such as interest in property)	As per Para V of	Annexure 2 Attache	ed herewith.			
(vi)	Total of current market value of (i) to (v) above	Rs. 7,93,33,000/-	Rs. 3,85,00,000/-	NIL	NIL		



I give herein below the details of liabilities/dues to public financial institutions and government:
 (Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

SI.NO	Description	Self BIRENDRA KUMAR	JAYSHREE	Dependent - 1	Dependent – 2
(i)	Loan or dues to Bank/financial institution(s) Name of the Bank or financial Institution. Amount outstanding. Nature of Loan.	1. Bank of India O.D. A/c No. 440727100011521 Rs. 1,16,87,947.44 As on 31.03.2016 2.Bank of India Housing Lean A/c No. 440775110000069 Rs. 32,39,876.00 As on 31.03.2016	NIL	NIL	NIL
	Loan or dues to any other individuals/entity other than mentioned above Name(s), Amount outstanding, nature of loan		NIL	NIL	NIL
_	Any other liability		NIL	NIL	NIL
	Grand total of liabilities	Rs. 1,49,27,823.44	NIL	NIL	NIL
(ii)	Government dues: Dues to departments dealing with government accommodation	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of water	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of electricity	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport(including aircrafts and helicopters)	NIL	NIL	NIL	NIL
	Income Tax dues	NIL	NIL	NIL.	NIL
	Wealth tax dues	NIL	NIE	NIL	NIL

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	Service tax dues	NIL	NIL	NIL	NIL
-	Municipal/Property Tax dues	NIL	NIL	NIL	NIL
	Sales Tax dues	NIL	NIL	NIL	NIL
	Any other dues	NIL	NIL	NIL	NIL
(iii)	Grand total of all Government dues	NIL	NIL	NIL	NIL
(iv)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending	NIL	NIL	NIL	NIL

(9). Details of profession or occupation:

(a) Self

INSURANCE SURVEYOR

(b) Spouse -

HOUSE WIFE

(10) My educational qualification is as under:- Intermediate.

COURSE	NAME OF UNIVERSITY	PASSING YEAR
1. B.E. (Electrical)	Bihar College of	1976
	Engineering, Patna	

(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year which the course was completed.)

PART - B

11. Abstract of the details given in (1) to (10) of Part – A:

1		Name of the candidate			BIRENDRA KUMAR	
2		Full postal address			RAJENDRA N KADAMKUAI 800003	
		Number and name of	of the constituent	cy and State		A ASSEMBLY
3					CONSTITUE	to the bed when her will be the last of th
4			of the constituency and State cal party which set up the ise write 'Independent'') Imber of pending cases where have been framed by the Court inces punishable with inment for two years or more Imber of pending cases where rt(s) have taken cognizance han cases mentioned in item (i) isses in which convicted and issonment for one year or more is referred to in sub-section (1), isserted to in sub-section (1), isse		RASHTRIYA	JANATA DAL
5		charges t for offen	nave been frame ces punishable w	d by the Court ith	NIL	
		(ii) Total number of pending cases where the court(s) have taken cognizance (other than cases mentioned in item (i) above]			NIL	
6		sentenced to impris [except for offences	onment for one y	year or more b-section (1),	NIL	
7		2001)	PAN of	Tax return	Total incom	ne shown
		(a)Candidate BIRENDRA KUMAR	AEAPK5511N	F.Y-2014-2015	Rs. 30,07,85	6/-
		(b) Spouse JAYSHREE	ACCPJ0012D	F.Y-2014-2015	Rs. 15,76,27	5/-
W		(c) BIRENDRA KUMAR HUF	AAGHB6513B	F.Y-2014-2015	Rs. 4,08,110	/-
8		Details of Assets and	d Liabilities in Ruj	pees		
	ī	Description	BIRENDRA		Dependent -1	Dependent – 2
A.		Moveable Assets (Total Value)	The state of the s	Rs. 78,21,657.91	NIL	NIL
B.		Immovable Asset			NIL	NIL
	1	Purchase Price of self-acquired immovable property	Rs. 75,97,667/-	Rs. 17,17,000/-	NIL	NIL
	11	Development/const ruction cost of immovable property after purchase (if application)	Rs. 13,00,000/-	Rs. 11,00,000/-	NIL	NIL



	111	Approximate Current market	Rs. 7,93,33,000/-	Rs. 3,85,00,000/-	NIL	NIL
		price of - (a)Self –acquired assets (total value) (Market Value)	Rs. 16,84,86,352.97	Rs. 4,91,40,657.91	NIL	NIL
		(b)inherited assets (Total assets (Total Value)	NIL	NIL	NIL	NIL
9		Liabilities				
	(i)	Government dues (Total)	NIL	NIL	NIL	NIL
	(ii)	Loans from Bank, Financial Institutions and other (total)	Rs. 1,49,27,823.44	NIL	NIL	NIL
10		Liabilities that are und	der dispute			
	(i)	Government dues (total)	NIL	NIL	NIL	NIL
	(ii)	Loans from Bank, Financial Institutions and other (Total)	NIL	NIL	NIL	NIL
11		Highest educational of Engineering in 1976 (the full form of the co School/college/Unive	Give details of high rtificate/diploma/	nest School/Unive degree course, na	rsity education	on mentioning

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) There is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8,9 and 10 of Part B above.

Verified at	this the	day of	
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DEPONMENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nomination.

Note: 2. Affidavit should be sworn before an oath Commissioner or Magistrate of the First class or before a Notary public.

Note: 3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable". As the case may be, should be mentioned'

Note: 4. The Affidavit should be either typed or written legibly and neatly."

for

SRI BIRENDRA KUMAR

ANNEXURE- 1: DETAILS OF MOVABLE ASSETS:

II. Detail of deposit in Bank accounts(FDRs. Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, non-Banking Financial Companies and cooperative societies and the amount in each such deposit.

PARTICULARS	NATURE OF DEPOSIT	AMOUNT
A. BIRENDRA KUMAR	In Savings/Current Account In Bank of India, Central Bank of India, Canara Bank, State	
	Bank of India, The Tapindu Co-operative Bank Ltd, Axis Bank, HDFC Bank, IndusInd Bank & Kotak Mahindra Bank Ltd	7224695.85
	In PPF Account	
	State Bank of India	2399832 24
	In FD Account	
	Bank of India, Central Bank of India & The Tapindu Co-Operative Bank	10507944.25
BIRENDRA KUMAR	In FD Account	
Jointly With Father Shri Ram Balak Mahto	Bank of India	19719259.26
		39851731.60
B. MRS. JAYSHREE	In Savings/Current Account	
(SPOUSE)	In Central Bank of India, Canara Bank, State Bank of India,	1239094 56
	The Tapindu Co-operative Bank Ltd & IndusInd Bank	1233034.00
	In FD Account	1005 170 00
	Central Bank of India & The Tapindu Co-Operative	4005470.00
		5244564.56

III .Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and

PARTICULARS	NATURE OF INVESTMENT	AMOUNT
A. BIRENDRA KUMAR	i) SHARE IN INDIAN CO. (MARKET VALUE) ii) MUTUAL FUND (MARKET VALUE) iii) BONDS iv) DEBENTURES	Rs. 3,51,60,372.00 Rs. 41,69,562.56 Nil Nil
B. MRS. JAYSHREE (SPOUSE)	i) SHARE IN INDIAN CO. ii) MUTUAL FUND (MARKET VALUE) iii) BONDS iv) DEBENTURES	Nii Rs: 4,52,093.35 Nii Nii

IV. Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial

PARTICULARS	ce Company and the amount NATURE OF DEPOSIT	AMOUNT		
A. BIRENDRA KUMAR	NIL	NIL		
B. MRS. JAYSHREE (SPOUSE)	NIL	NIL		

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V. Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount

PARTICULARS	DESCRIPTION	VALUE
A. BIRENDRA KUMAR	NIL	NIL
B. MRS. JAYSHREE (SPOUSE)	NIL	NIL

VI. Motor Vehicles/ Aircrafts/Yachts/Ships (Details of Make, registration number etc. year of purchase and amount)

PARTICULARS	DESCRIPTION	VALUE
A. BIRENDRA KUMAR	NIL.	NIL.
B. MRS. JAYSHREE (SPOUSE)	NIL.	NIL.

VII. Jewellery, bullion and valuable thing(s) (given details of weight and value)

PARTICULARS	DESCRIPTION	VALUE		
A. BIRENDRA KUMAR	i) GOLD ORNAMENTS, JEWELLERIES INCLUDING PRECIOUS STONES & SILVER ARTICLES	RS 7,00,000.00 (APPROX.)		
B. MRS. JAYSHREE (SPOUSE)	i) GOLD ORNAMENTS, JEWELLERIES INCLUDING PRECIOUS STONES & SILVER ARTICLES	RS 20,00,000.00 (APPROX.)		

VIII. Any other assets such as value of claims/interest

PARTICULARS	AMOUNT		
A. BIRENDRA KUMAR (HUF) (1/3RD INTEREST)	In Savings/Current Account with BANK OF INDIA, PATNA	RS 5,22,059.43	
-large and a large	VALUE OF 1/3RD INTEREST	Rs. 1,74,020/-	
B. MRS. JAYSHREE (SPOUSE)	NIL.	NIL.	

	//	ANNEXURE- II:		SRI BIRENDRA KUMAR DETAILS OF IMMOVABLE ASSETS					
1	DESCRIPTION	LOCATION (S)	SURVEY NUMBER (S)	AREA (TOTAL MEASUREMENT IN ACRES)	Whether inherited property (Yes/No)	Date of purchase in case of self- acquired property	of purchase at the time of purchase	Any investment on the land by way of development construction ect	Approximate current market value
	I. AGRICULTURAL LAND a. BIRENDRA KUMAR (SELF)	Pahari, Patna	Thana No. 16, Tauzi No. 332 Khata No. 164	10.5 Decimal	No	February, 2001	Rs. 1,70,000/- (Approx.)	N.A	Rs. 1,00,00,000/- (Approx.)
		Pahari, Patna	Piot No 163, Khata No. 199 Thana No. 16	2 Katha	No	August, 2001	Rs. 97,000/- (Approx.)	N.A	Rs. 60,00,000/- (Approx.)
	b. MRS. JAYSHREE	NIL		NIL	No	N.A.	N.A.	N.A	NIL
	II. NON -AGRICULTURAL LAND a. SRI BIRENDRA KUMAR	Boring Road, Patna Patna	Plot No. 86, Khata No. 525 Thana No. 7	875 Sq. Ft	No	December .2001	Rs. 1,00,000/-	Rs. 8,00,000/-	Rs. 40,00,000/- (Approx)
		Exhibition Road, Patna (1/2 Share)		1225 Sq. Ft.		18.08.2000	Rs. 1,70,000/- (Approx.)		Rs. 35,00,000/- (Approx.)
	b. MRS. JAYSHREE	NIL	NIL	NIL	No	NIL	NIL	NIL	NIL



ONTD)			DETAILS OF IMMO	BUILT -UP AREA	Whether	Date of purchase	Cost of Land /	Any investment on	Approximate current
DESCRIPTION	LOCATION (S)	SURVEY NUMBER (S)	AREA (TOTAL MEASUREMENT IN Sq.ft)	(TOTAL MEASUREMENT IN Sq.ft)	inherited property (Yes/No)	in case of self- acquired property	Property (in case of purchase at the time of purchase	the land by way of development construction ect	market value
COMMERCIAL BUILDINGS (INCLUDING APPARTMENTS)									
a. BIRENDRA KUMAR	Siddhi Vinayak R.K. Bhattacharya Road. Patna	NIL	NIL	400	No	19.03.2010	Rs. 4,00,000/- (Approx.)	NIL	Rs. 40,00,000/- (Approx.)
	Siddhi Vinayak R.K, Bhattacharya Road, Patna	NIL	NIL	538	No	19.03.2010	Rs. 4,57,000/- (Approx.)	NIL	Rs. 35,00,000/- (Approx.)
	Kulhariya Complex, Ashok Rajpath, Patna	NIL	NIL	668	No	25.03.2010	Rs. 3,75,000/- (Approx.)	NIL	Rs. 50,00,000/- (Approx.)
	Kashi Place, Patna	NIL	NIL	2250	No	25.03.2010	Rs. 4,50,000/- (Approx.)	NIL	Rs. 1,00,00,000/- (Approx.)
Y Maria	Om Vihar, Kadam Kuan, Patna	NIL	NIL	660	No	09.03.2010	Rs. 2,97,000.00 (Approx.)	NIL	Rs. 50,00,000/- (Approx.)
	TOTAL OF A:						RS. 19,79,000/-	100	Rs. 2,75,00,000/-
b.SMT_JAYSHREE (SPOUSE)	Fraser Road, Patna	NIL	NIL	1189	No	01.12.2001	Rs. 4,80,000.00 (Approx.)	Rs. 6,00,000/-	Rs. 1,25,00,000/- (Approx.)
		777			-		Rs. 4,80,000.00	Rs. 6,00,000/-	Rs. 1,25,00,000/-
	TOTAL OF B:								
RESIDENTIAL BUILDINGS (INCLUDING APPARTMENTS) a. BIRENDRA KUMAR	Rajendra Nagar, Patna (1/2 Share)	Plot No. 136, Circle No. 29	NIL	7 Katha	No	1979	Rs. 1,50,000/- (Approx.)	Rs. 5,00,000/- (Approx.)	Rs. 1,50,00,000/- (Approx.)
	Flat No. 205, Surya Kanishka Apptt. Vaishali Sector 4, Gaziabad, U.P.		NIL	2753	No	22 09 2010	Rs. 45,00,000/- (Approx.)	NIL	Rs. 50,00,000/- (Approx.)
	TOTAL OF A:						Rs. 46,50,000/-	Rs. 5,00,000/-	Rs. 2,00,00,000/-
b.SMT. JAYSHREE (SPOUSE)	Ashok Puri, Raja Bazar, Khajpura, Patna	Plot No. C-99	NIL	3600		1	Rs. 45,000.00 (Approx.)	Rs. 5,00,000.00 (Approx.)	Rs. 1.25,00,000/- (Approx.)
	Santosha Complex Bandar Bagicha, Patna	NIL	NIL.	2304		09.03.2010	Rs. 11,92,000.00 (Approx.)	NIL	Rs. 1,35,00,000/- (Approx.)
	TOTAL OF B :		1,000				Rs. 12,37,000/-	Rs. 5,00,000/-	Rs. 2,60,00,000/-
V. OTHERS (SUCH AS INTEREST N PROPERTY) a. BIRENDRA KUMAR HUF (1/3RD INTEREST)	Om Vihar, Kadam Kuan, Patna	NIL	NIL	4380	No	25,03,2010	RS. 10,95,000.00 (Approx.)	NIL	Rs. 2,00,00,000/- (Approx.)
	Ganga Complex, Kankarbagh, Patna	NIL.	NIL	510.8	No	19.03.2010	Rs. 2,00,000/- (Approx.)	NIL	Rs. 50,00,000/- (Approx.)
	TOTAL OF A:						Rs. 12,95,000/-		Rs. 2,50,00,000/ Rs. 83,33,000/-
	Value of 1/3rd Interest						Rs. 4,31,667/-		K5. 63,33,000/-